

PROCEEDING OF THE MEETING OF THE COMMITTEE FOR BUILDING AND INFRASTRUCTURE FOR ALL THE DISTRICT COURTS (INCLUDING FAMILY COURTS ETC.) HELD ON 6TH APRIL, 2011 AT 4-45 PM IN THE OFFICE CHAMBER OF HON'BLE MR. JUSTICE B.P. KATAKEY

- P R E S E N T -

HON'BLE MR. JUSTICE B.P. KATAKEY
HON'BLE MR. JUSTICE B.D. AGARWAL
HON'BLE MR. JUSTICE P.K. MUSAHARY

A G E N D A

1. Consideration of the matter relating to providing of required infrastructure to the establishment of District & Sessions Judge, Yupia, Arunachal Pradesh.
2. Consideration of the matter relating to infrastructure of Subordinate judiciary in the State of Mizoram.
3. Consideration of the matter relating to construction of Family Court building at Champhai, Kolasib and Lunglei districts in the State of Mizoram.
4. Any other matter.

R E S O L U T I O N S

The Committee perused the materials placed before it relating to the agenda items and resolved as under:-

ITEM No.1:

The Committee resolved to obtain the views of the Hon'ble Portfolio Judge, Arunachal Pradesh relating to the communication issued by the District & Sessions Judge, Yupia, Arunachal Pradesh.

The Member Secretary shall place the matter before the Hon'ble Portfolio Judge with copy of the communication dated 15th February, 2011 issued by the District & Sessions Judge, Yupia,

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Arunachal Pradesh and thereafter, place the same before the Committee for consideration.

ITEM No.2(A):

The Committee approves the proposal for acquisition of the land measuring 10 Bighas situated at Kanan Veng at Champai, Mizoram for construction of the Court building and quarters.

ITEM No.2(B):

The Committee approves the proposal for repairing/ renovation of the existing District Court building at Champai. The Committee, however, is not expressing any opinion relating to the cost factor, which has to be finalized by the Public Works Department in consultation with the Finance Department of the Government of Mizoram.

ITEM No.2(C):

The Committee perused the preliminary drawings as well as the cost estimates and also the preliminary estimates relating to the construction of District Court building at Serchhip, Judicial quarters and staff quarters at Kolashib and construction of Court building at Lawngtlai. It appears from the papers made available that the decision of the High Court relating to the standardization of the Court building and the Judicial Officers quarters has not been taken into consideration while preparing the drawing.

The Committee, therefore, directs the District & Sessions Judge, Aizawl to cause preparation of the preliminary drawings, keeping in view the specifications finalized by the High Court for such buildings, which is available in the High Court website.

The Member Secretary of the Committee shall send a copy of such standard specification to the District & Sessions Judge, Aizawl/ Lunglei.



ITEM No.2(D):

The Committee resolved to direct the District & Sessions Judge, Aizawl to furnish its view relating to the sufficiency or otherwise of the land proposed to be acquired for construction of the Judicial Officers' quarter at Lawngtlai, keeping in view the decision of the High Court relating to the standard specification of the quarters. Such view shall be submitted at the earliest.

ITEM No.2(E):

The Committee approves the proposal submitted by the District & Sessions Judge, Lunglei. The District Judge, however, shall ensure proper utilization of the fund with due intimation to the Registrar General.

ITEM No.3:

The Committee resolved to direct the Registrar, Aizawl Bench to apprise it as to whether the plan was prepared, keeping in view the decision of the High Court relating to the standardization of the construction of the Court buildings as well as the quarters of the Judicial Officers. Such report shall be submitted at the earliest.

ITEM No.4:

(A) The Committee, upon perusal of the materials made available, resolved to include the following in the standard fixed in the proceeding dated 17th March, 2011 for construction of the Court buildings:-

Name of the room	Size	Position where it appears in the Sl. No. of the standard list.
Prosecution Inspector's Room	3.50 Mtrs. X 2.40 Mtrs.	May be added as (v) of Sl. No.21.
Electricians Room	3.50 Mtrs. X 2.40 Mtrs	May be added as Sl. No.59.
Generator Room/Shed	Adequate Provision	May be added as Sl. No.60.

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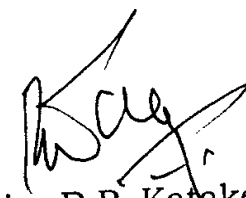
The Member Secretary shall prepare the consolidated list and circulate the same to all the concerned authorities.

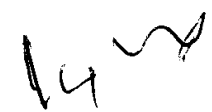
(B) The Committee perused the proposal submitted by the Principal Judge, Family Court, Kamrup relating to the requirement of furnitures.

The Committee resolved to obtain the views of the Hon'ble Portfolio Judge, Kamrup in the matter.

The Member Secretary shall place the matter before the Hon'ble Portfolio Judge and thereafter, place the same before the Committee for consideration.

The proceeding of today's meeting be placed before Hon'ble Mr. Justice P.K. Musahary for his Lordship's consideration.


(Justice B.P. Katakey)


(Justice B.D. Agarwal)

would like to discuss
Item no. 2 (Mizoram)
Rest as per the Committee
Madam Lokur
2/5/11

(Justice P.K. Musahary)

Swtd. APPA
per n/a usually.
2/5/11

STANDARD SPECIFICATION OF JUDICIAL COURT BUILDINGS
UNDER GAUHATI HIGH COURT

Annexure-A

Measurement of Judicial Court Building (in sq.m.)

- 1. Court Halls:**
 - (i) For District & Sessions Judge : 12.80 X 10.50
 - (ii) For Grade-I : 12.80 X 10.50
 - (iii) For Grade-II : 10.80 X 7.75
 - (iv) For Grade-III : 10.80 X 6.10
- 2. Chambers:**
 - (i) For District & Sessions Judge : 7.75 X 6.10
 - (ii) For Grade-I : 5.50 X 3.50
 - (iii) For Grade-II : 5.50 X 3.50
 - (iv) For Grade-III : 5.50 X 3.50
- 3. Toilet attached to the chamber:**
 - (i) For District & Sessions Judge : 3.50 X 2.40
 - (ii) For Grade-I : 3.50 X 2.40
 - (iii) For Grade-II : 3.50 X 2.40
 - (iv) For Grade-III : 3.50 X 2.40
- 4. Stenographer's Room attached to the Chamber:**
 - (i) For District & Sessions Judge : 3.50 X 2.70
 - (ii) Common pool room for the stenographers of Grade-I, II & III officers : 7.75 X 6.10
- 5. Office Rooms for the Courts:**
 - (i) 2 nos. of Halls for all the courts, with provision for adjustable partition, each measuring. : 13.50 X 10.50
- 6. Probation Officer's Room** : 3.50 X 2.70
- 7. Seristadar's Room** : 4.50 X 3.50
- 8. Superintendent's Room** : 3.50 X 2.40
- 9. Accountant's Room** : 3.50 X 2.40
- 10. Head Clerk's Room** : 3.50 X 2.40
- 11. Court Manager's Room** : 4.50 X 3.50
- 12. Protocol Officer's room(whenever sanctioned)** : 3.50 X 2.40
- 13. Record Room:**
 - (i) Civil : 13.50 X 10.50
 - (ii) Criminal : 13.50 X 10.50
- 14. Computer Room:**
 - (i) Work station : 7.50 X 5.50
 - (ii) Server Room : 7.50 X 2.50
 - (iii) Programmer/System Analyst : 3.50 X 2.70
- 15. Conference Room:**

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(i)	Conference Hall	: 13.50 X 7.50
(ii)	Toilet (Gents) attached to the hall	: 2.40 X 1.80
(iii)	Toilet (Ladies) attached to the hall	: 2.40 X 1.80
(iv)	Pantry attached to the hall	: 7.50 X 2.50
16.	Library (in ground floor):	
(i)	Library Hall	: 13.50 X 7.50
(ii)	Librarian and staff	: 8.10 X 7.50
17.	<u>ADR Centre with accommodation for Dist. Legal Services Authority as one unit:</u>	
A.		
(i)	For Chairman and members with toilet	: 4.50 X 3.50
(ii)	Office	: 4.50 X 3.50
(iii)	For mediation	: 7.75 X 6.10
(iv)	Waiting room for litigants with toilet	: 7.75 X 5.40
B.	District Legal Services Authority:	
(i)	Room for the Chairman and members	: 7.75 x 6.10
(ii)	Office Room	: 10.80 X 6.10
(iii)	Legal aid counsel room	: 7.75 X 5.40
(iv)	Front office	:As prescribed by rules.
19.	Gram Nayalaya Office	: 7.50 X 5.40
20.	Doctor's Room:	
(i)	Doctor's Chamber	: 7.75 X 5.40
(ii)	Dispensary/Pharmacy	: 7.75 X 5.40
21.	Lockup:	
(i)	For under trial prisoners (male)	: 7.50 X 2.70
(ii)	For under trial prisoners (female)	: 7.50 X 2.70
(iii)	Toilet attached to the lockup (male)	: 2.70 X 1.70
(iv)	Toilet attached to the lockup (female)	: 2.70 X 1.70
(v)	Prosecution Inspector's room	: 3.50 X 2.40
22.	Nazarat Section:	
(i)	Nazir's Room	: 3.50 X 2.40
(ii)	Nazir's office room	: 7.75 X 5.40
(iii)	Process Server's room	: 10.80 X 6.10
23.	Strong Room	: 4.50 X 3.50
24.	Malkhana	: 10.80 X 6.10
25.	Store-room	: 7.75 X 5.40
26.	Despatch Section	: 10.80 X 6.10
27.	Reception Room	: 10.80 X 6.10
28.	Video Conference Room	: 4.50 X 3.50
29.	CCTV control room	: 3.50 X 2.40
30.	Public waiting room with attach toilet (male)	: 10.80 X 6.10
31.	Public waiting room with attach toilet (female)	: 10.80 X 6.10
32.	Staff Room	: 10.80 X 6.10

33.	Govt. Pleader's Office	: 7.75 X 5.40
34.	Govt. Pleader's Chamber	: 3.50 X 2.40
35.	Asstt. Govt. Pleader's Room	: 7.75 X 5.40
36.	Public Prosecutor's Office	: 7.75 X 5.40
37.	Public Prosecutor's Chamber	: 3.50 X 2.40
38.	Asstt. Public Prosecutor's Room	: 7.75 X 5.40
39.	Advocate's Room with toilet (male)	: 13.50 X 10.50
40.	Advocate's Room with toilet (female)	: 13.50 X 10.50
41.	Library Room for Advocates	: 13.50 X 10.50
42.	Petition Writer's Room	: 13.50 X 10.50
43.	Stamp vendor's room	: 7.75 X 5.40
44.	Waiting Room for drivers with toilet	: 7.75 X 5.40
45.	Room for Post Office	: 7.75 X 5.40
46.	Room for Bank	: 7.75 X 5.40
47.	Toilet for male staff	: Adequate numbers
48.	Toilet for female staff	: Adequate numbers
49.	Public toilet (male)	: Adequate numbers
50.	Public toilet (female)	: Adequate numbers
51.	Room for drinking water facility	: 3.50 X 2.40
52.	Canteen for staff with kitchen	: 10.80 X 6.10
53.	Canteen for advocates and litigants	: 13.50 X 10.50
54.	Garage for Judicial Officers	: Adequate numbers
55.	Garage for staff	: Adequate numbers
56.	Cycle and scooter stand	: Adequate provision
57.	Room for security staff	: 7.50 X 5.40
58.	Vehicle parking place for advocates and litigants	: Adequate provision
59.	Electricians room	: 3.50 X 2.40
60.	Generator room/shed	: Adequate provision

Note:

- (i) The building to be made friendly to the physically challenge persons with appropriate toilet facilities, as required under Disability Laws.
- (ii) Modern security gadgets to be installed in each building.
- (iii) Modern fire fighting equipments including fire alarm to be installed.
- (iv) CCTV to be installed.
- (v) Running water facility to be made available.
- (vi) The basement of the building, wherever possible, to be used for parking of vehicles.
- (vii) Adequate numbers of lifts, wherever necessary.
- (viii) The requirement of having different Court and other rooms in respect of a court building would be decided on the basis of individual proposal received at the appropriate time.

**STANDARD SPECIFICATION OF RESIDENTIAL QUARTERS OF
JUDICIAL OFFICERS UNDER GAUHATI HIGH COURT**

Sl. No.	Judicial Officers	Carpet Area	Particulars of the Quarters
1.	Grade-III Judicial Officers	120 sq.m.	Drawing cum dinning room – 1 Kitchen – 1 Master Bedroom with attach bathroom and WC and balcony – 1 Bedroom with attach bathroom and WC and balcony – 1 Office Room with attach bathroom – 1 Library Room – 1
2.	Grade-II Judicial Officers	170 sq.m.	Drawing cum dinning room – 1 Kitchen – 1 Storeroom – 1 Master Bedroom with attach bathroom and WC and balcony – 1 Bedroom with attach bathroom and WC and balcony – 2 Office Room with attach bath room – 1 Library Room – 1
3.	Grade-I Judicial Officers	200 sq.m.	Drawing cum dinning room – 1 Kitchen – 1 Storeroom – 1 Place for washing – 1 Master Bedroom with attach bathroom and WC and balcony – 1 Bedroom with attach bathroom and WC and balcony – 2 Office Room with attach bathroom and WC – 1 Library Room – 1

For each of the quarters the following shall also be provided:-

- (i) Garage – 1.
- (ii) Servant Room with attach bathroom and WC – 1.

The provision for the aforesaid is not included in the carpet area mentioned above and are to be constructed outside the respective quarters